

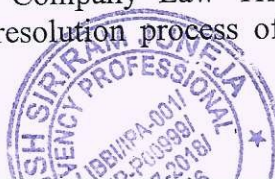
FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RELIABLE PAPER (INDIA) LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Reliable Paper (India) Ltd
2.	Date of incorporation of corporate debtor	1 st July 1999
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U21011MH1999PLC120613
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Dadi Sheth Agiary Lane, Off. Kalbadevi Road Mumbai MH 400002
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 03/12/2019 Date of Receipt of Order through NCLT Website: 07/012/2019
7.	Estimated date of closure of insolvency resolution process	3rd June, 2020 (180 days from 07/12/2019 i.e. the dt. of uploading the order on the NCLT Website)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Girish Siriram Juneja Registration Number: IBBI/IPA-001/IP-P00999/2017-2018/11646
9.	Address and e-mail of the interim resolution professional, as registered with the Board	22 Dignity Apartments, Bon Bon Lane, 7 Bunglows, Versova, Andheri (west), Mumbai – 400 053. Email: junejagirish31@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	22 Dignity Apartments, Bon Bon Lane, 7 Bunglows, Versova, Andheri (west), Mumbai – 400 053. Email: ip.relpap@gmail.com
11.	Last date for submission of claims	20 th December, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://ibbi.gov.in/downloadform1.html Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of *Reliable Paper (India) Limited* On 3rd December, 2019



Girish Juneja

The creditors of *Reliable Paper(India) Limited*, are hereby called upon to submit their claims with proof on or before 20th December, 2019 to the interim resolution professional at the address mentioned against entry No. 10.


The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA presently not applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Place: Mumbai
Date: 09/12/2019




Girish Siriram Juneja
Interim Resolution Professional,
Reliable Paper (India) Limited